

**GOVERNMENT OF INDIA
CORPORATE AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:2389
ANSWERED ON:03.12.2009
REVIEW OF SICK INDUSTRIAL COMPANIES ACT
Mani Shri Jose K.

Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether the Government is considering to review the 'Sick Industrial Companies Act' and replacing Board for Industrial and Financial Reconstruction (BIFR) and Appellate Authority for Industrial and Financial Reconstruction (AAIFR) by National Company Law Tribunal (NCLT) and National Company Law Appellate Tribunal (NCLAT) respectively; and

(b) if so, the details thereof?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF CORPORATE AFFAIRS(SHRI SALMAN KHURSHID)

(a) & (b) The Companies (Second Amendment) Act, 2002 provides for setting up of National Company Law Tribunal (NCLT) and National Company Law Appellate Tribunal (NCLAT) which shall replace Board for Industrial and Financial Reconstruction (BIFR) and Appellate Authority for Industrial and Financial Reconstruction (AAIFR) respectively. However, due to legal challenge, the NCLT/NCLAT has not been set up so far.